

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2819**  
TO BE ANSWERED ON 03.08.2018

**AMENDMENT TO IMMORAL TRAFFIC (PREVENTION) ACT, 1956**

2819: DR. SHASHI THAROOR:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Panel appointed by the Supreme Court had suggested numerous amendments to the Immoral Traffic (Prevention) Act, 1956;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE OF MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) to (c): Yes Madam. As per the directions of the Hon'ble Supreme Court in W.P. No.56/2004(Prajwala Vs. Union of India & Ors), an Inter Ministerial Committee (IMC) constituted for the purpose has prepared a Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill for various aspects of Trafficking. The Bill defines some new forms of trafficking as aggravated or otherwise, identified on the basis of gaps in existing legislations and prescribes stringent punishment. The Bill proposes establishment of well coordinated institutional mechanism from District to National level for prevention and investigation of offences as well as for rescue, protection and rehabilitation of victims of trafficking. It also proposes for creation of rehabilitation fund for welfare and rehabilitation of victims of trafficking. The Bill has been passed by the Lok Sabha on 26.7.2018.

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